

नकली खाद का उत्पादन तथा बिक्री

890. श्री सतपाल मलिक : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह जानकारी है कि विभिन्न राज्यों में नकली खाद को बनाया तथा बेचा जा रहा है ; और

(ख) यदि हां, तो सरकार द्वारा इस संबंध में क्या कार्यवाही की गई है ?

कृषि और ग्रामीण पुनर्निर्माण मंत्रालय में राज्य मंत्री (श्री आर. वी. स्वामीनाथन) :

(क) हाल ही में, कुछ राज्यों अर्थात् हरियाणा, पंजाब और महाराष्ट्र की सरकारों ने घटिया उर्वरकों की बिक्री के कुछ छुटपुट मामलों की रिपोर्ट दी हैं ।

(ख) उर्वरक (नियंत्रण) आदेश, 1957 के अन्तर्गत राज्य सरकारों को उर्वरकों की क्वालिटी को बनाये रखने व कदाचारों में लगे व्यक्तियों के विरुद्ध कार्यवाही करने के लिये पर्याप्त अधिकार दिये गये हैं । राज्य सरकारों ने सूचना दी है कि उक्त मामलों में अपराधियों के विरुद्ध कार्यवाही की जा चुकी है ।

Allocation of Sugar Quota to States

891. PROF. RAMLAL PARIKH: Will the Minister of AGRICULTURE be pleased to state:

(a) the basis on which the quota of supply of sugar to different States and Union Territories is decided;

(b) whether it is a fact that there are widespread disparities in the quota allotted to the States; if so, what are the reasons therefor;

(c) what is the requirement of Gujarat for the current year and the quantity supplied to it by the Central Government;

(d) what are the reasons for the

shortfall;

(e) whether Central Government propose to review the policy and forms for allocation of sugar; and

(f) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b) The Statewise monthly levy sugar quotas were refixed during previous partial control period with effect from December 1977 on the basis of 425 grams of monthly *per capita* availability for the projected population as on 1-4-1978. In the case of Gujarat, Nagaland, Andaman & Nicobar, Chandigarh, Delhi, Goa, Daman and Diu and Lakshadweep where *per capita* availability for the projected population as on 1-4-1978, out of the earlier quotas was found to be higher than 425 grams, their quotas instead of being reduced, were retained at the earlier level. Thus, except for slightly higher quotas in the case of aforesaid 7 States/Union Territories, the monthly quotas of all other States were fixed on the basis of a uniform *per capita* availability with reference to the projected population as on 1-4-1978. These quotas totalled to 2,71 lakh tonnes, which quantity was released on monthly basis from December 1977 to mid-August 1978, when sugar was completely decontrolled. The same Statewise quotas were revived with the reintroduction of partial control on sugar with effect from 17-12-1979.

(c) and (d) In May, 1980, Gujarat Government had desired an increase in their monthly levy sugar quota from 14,031 tonnes to 17,000 tonnes. However, due to steep decline in sugar production in 1979-80 season and uncertain prospects of sugar production in 1980-81 season, it has not been possible to increase the monthly levy sugar quota of any State and consequently Gujarat State's monthly quota also continues at the level of 14,031 tonnes. This levy sugar quota is being allotted to Gujarat Government on monthly basis from the

factories in the State and the State Government are themselves arranging the lifting of sugar from the factories.

(e) and (f) In view of restricted availability of levy sugar, it is not possible for the present to consider any increase in the existing Statewise monthly levy sugar quotas or to revise the norms for the allocation of these quotas.

Grant to U.P. Khadi and Village Industries Board

892. SHRI KRISHNA NAND JOSHI: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Khadi Gramodyog Commission has recently sanctioned any loan/grants to Uttar Pradesh Khadi and Village Industries Board; and

(b) if so, what are the details in this regard and the details of the projects proposed to be financed therewith?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) and (b) The Khadi and Village Industries Commission had agreed to provide Rs. 59.60 lakhs as grant and Rs. 506.93 lakhs as loan to the U.P. State Khadi and Village Industries Board during the year 1980-81. Against these provisions the Commission has released Rs. 18.41 lakhs as grant and Rs. 159.83 lakhs as loan to the State KVI Board. These funds are to be utilised for woollen blankets, gur and khandsari, village oil, handmade paper and village leather.

Adult Education Centres

893. PROF. RAMLAL PARIKH: Will the Minister of EDUCATION be pleased to state:

(a) what is the amount spent on running of adult education centres in the country during the last five years, year-wise and State-wise;

(b) what is the amount actually spent separately through Government agencies, voluntary agencies, and local bodies out of the total amount spent during the last five years, year-wise and State-wise;

(c) what is the number of Government agencies, voluntary agencies, local bodies who were given grants during the same period year-wise and State-wise;

(d) what is the number of written complaints regarding abuse of grants received during the same period State-wise, category-wise and year-wise; and

(e) in what manner such complaints were investigated and what is the outcome of each such investigation?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Function of Narmada Control Board

894. PROF. RAMLAL PARIKH: Will the Minister of IRRIGATION be pleased to state:

(a) whether Narmada Control Board, held any meeting after its constitution; if so, what are the details in this regard;

(b) what agenda was transacted in each of the meetings and the decisions taken on each item of agenda;

(c) what are the names and designations of the Members of the Board;

(d) whether it is also a fact that the Board is not functioning speedily due to lack of adequate secretarial staff and financial support for its effective and prompt working;

(e) if so, what are the reasons therefor; and

(f) if not, what are the details of financial and secretarial assistance provided to it during 1980 and what provision have been made for 1981-82?